

In The Central Administrative Tribunal
Calcutta Bench

MA 54 of 2000
(OA 147 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

Pravat Kumar Das & Anr.

-VS-

South Eastern Railway

For the Applicant : Mr. B. Chatterjee, Advocate
Ms. B. Mondal, Advocate

For the Respondents: None

Heard on : 17-2-2000

Date of Order : 17-2-2000

O R D E R

D. PURKAYASTHA, JM

Heard Ld. Advocate of the applicant. None appears on behalf of the respondents when the case is taken up for hearing. We find that by this application applicants want to amend the original application bearing No.147 of 1997 by adding some relief in the prayer as sought for in this application. We find that that would not change the nature of the application and applicants are entitled to amend the application at any stage of the proceeding. Accordingly, prayer of amendment is allowed and applicants are directed to file a fresh amended application by incorporating the prayer as sought for in the application with a copy to other side. Registry is directed to include the relief by incorporating the same in the original application.

G.S. Maingi

(G.S. Maingi)
Member(A)

D. Purkayastha

(D. Purkayastha)
Member(J)